

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 317**  
**IB-1066(ND)/2020**

**IN THE MATTER OF:**

Devinder Yadav & Ors

.... Petitioner/Applicant

Vs.

GRJ Distributors and Developers Private Limited

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 14.05.2025**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :

For Respondent :

**ORDER**

No one appears on behalf of the parties.

In the interest of justice, the matter is adjourned.

List the matter **on 11.06.2025.**

-Sd-

**(DR. SANJEEV RANJAN)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**